

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.NO. 219 of 1999.

Friday this the 3rd day of December, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

P.K. Kunjukutty,  
Chief Commercial Clerk, Grade-I,  
Southern Railway, Trichur,  
Permanent Address: No.66,  
Periyar Street, Nadar Medu,  
Erode-2.

Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. The Chief Personnel Officer,  
Southern Railway, Headquarters  
Office, Park Town P.O.  
Madras-3.
2. The Divisional Railway Manager,  
Southern Railway, Trivandrum,  
Divisional Office, Trivandrum.
3. The Senior Divisional  
Commercial Manager, Southern  
Railway, Trivandrum Division,  
Trivandrum-14.
4. Sri. Sreekumar, Senior  
Divisional Commercial Manager,  
Southern Railway, Trivandrum  
Division, Trivandrum-14.
5. Senior Divisional Personnel  
Officer, Southern Railway,  
Divisional Office,  
Trivandrum.

Respondents

(By Advocate Smt. Sumathi Dandapani)

The application having been heard on 3rd December, 1999  
the Tribunal on the same day delivered the following:

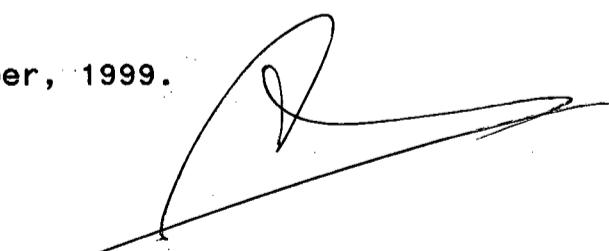
O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A1 to the extent it  
relates to him.

2. The applicant is working as Chief Commercial Clerk Grade-I at Trichur Railway Station of Southern Railway, Trivandrum Division. He is aggrieved by A1 order transferring him from Trichur to Trivandrum. Various grounds are raised in attacking the order of transfer A1.
3. Respondents have filed a reply statement raising various contentions.
4. When the Original Application was taken up the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the first respondent in respect of his grievances.
5. Considering the facts and circumstances of the case, the request on behalf of the applicant appears to be reasonable.
6. Accordingly, the applicant is permitted to submit a representation to first respondent through proper channel within two weeks from today. If such a representation is received, the first respondent shall consider the same and pass appropriate orders within three months from the date of receipt of the representation. Status quo of the applicant as of today shall be maintained till the disposal of the representation.
7. O.A. is disposed of as above. No costs.

Dated the 3rd December, 1999.

  
A.M. SIVADAS  
JUDICIAL MEMBER

rv

AnnexureA1: True copy of the Office order No. 7/99/CC dated 16.2.99 issued by the fifth respondent.